

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal No.132/2017

In the matter of :

Raj Autoriders (P) Limited

....PETITIONER

**SECTION :**

**Under Section 252**

**Order delivered on 18.1.2018**

**Coram :**

R. VARADHARAJAN,

Hon'ble Member (Judicial)

**For the Petitioner**

: Mr. Amit Agrawal, Advocate

For the Respondent/Cor. Debtor

:

For the Intervener

: Ms. Lakshmi Gurung, Standing Counsel,  
Income tax Deptt.

**ORDER**

Learned authorized representative for the petitioner is present. It is represented by the Ld. AR that in compliance to the previous directions passed by this Tribunal, notice has been duly sent to the Income tax Department on 20.11.2017 and proof of the same has also been enclosed. However, it is brought to the notice of this Tribunal by the Standing Counsel for IT Department that the Income tax Officer concerned consequently had gone personally, however, was not able to locate the office.

However, in order to establish that the Company was in operation at the time of striking off, the petitioner is directed to file necessary Licence granted by the R.T.O. concerned as the petitioner is claiming to be engaged in the business of commercial vehicles running along with Bank statement for a period of six months prior to its striking off. For this purpose, a week's time is granted and let the Income tax Department also file its report within the said period.

Post the matter on 01.2.2018.

*- 8d/-*

(R. VARADHARAJAN)  
MEMBER (JUDICIAL)

Surjit